

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 3rd DAY OF JULY, 2001

Original Application No.125 of 1996

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Tej Singh, son of Sri Lurliram
R/o Purana Tel Mill, Sharda Nagar,
House No.279/2, Sahranpur district
Sahranpur.

... Applicant

(By Adv: shri Satyendra)

Versus

1. Union of India, through its Secretary, Ministry of Communication Department of Posts, New Delhi.
2. Chief Post Master General, Lucknow.
3. Post Master General, Dehradun Region, Dehradun.
4. Superintendent, Postal Store Deport, Sahranpur.
5. Director Geneeral, Department of Post, Dak Bhawan, New Delhi.

... Respondents

(by Adv: Ms.Sadhna Srivastava)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

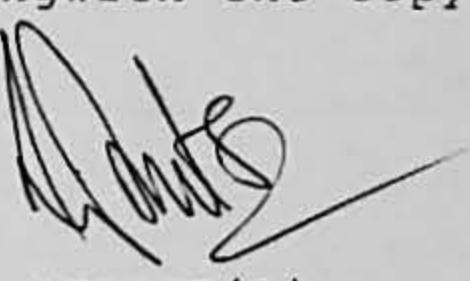
By this OA the applicant has prayed that respondents may be directed to decide the appeal/representation of the applicant filed on 26.5.1994 within the time fixed by this Tribunal. Alternatively he also prayed that the respondents may be directed to grant time bound promotion to the applicant in the scale of 800-1150 w.e.f. 27.10.1988. The applicant is presently serving as Group "D" test category employee in the postal stores depot(in short PSD). The grievance of the applicant is that the

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applicant was appointed on 27.10.1992. He was given time bound promotion after completing 16 years on 1.5.1993.

Ms. Sadhna Srivastava has submitted that this promotion could be given to the applicant in 1993 as the scheme itself was made applicable to PSD in 1993 and since then he is serving in the same capacity. Before coming to this Tribunal applicant filed representation dated 26.5.1994, a copy of which has been filed as Annexure 10. The grievance is that the representation is pending but it has not been decided.

Considering the facts and circumstances of the case we dispose of this OA with the direction to the respondent no.2 Chief Post Master General Lucknow to consider ^u ^u and ~~decide the~~ representation of the applicant and decide the same by a reasoned order within three months from the date a copy of this order is filed. To avoid delay it shall be open to the applicant to file the copy of the representation alongwith the copy of this order. No order as to costs.



MEMBER (A)



VICE CHAIRMAN

Dated: 3.7.2001

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